

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:1340  
ANSWERED ON:01.12.2005  
AGREEMENTS ON AVIATION SECTOR  
Aaron Rashid Shri J.M.

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) the details of bilateral agreements on aviation sector between India and Singapore;
- (b) whether Singapore International Airlines Engineering Company (SIAEC) has recently withdrawn from the Joint-Venture with Indian Airlines on setting up Maintenance, Repair and Overhaul (MRO) facility;
- (c) if so, the reasons therefor; and
- (d) the corrective steps being taken by the Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION ( SHRI PRAFUL PATEL )

- (a): The Air Services Agreement between India and Singapore was signed on 23rd January, 1968. Since then bilateral air services talks were held from time to time to review the air services matters by signing MOUs/Agreed Minutes, the last round of which was held on 23-24 August, 2005. As per the present air services arrangement between the two countries, the designated airlines of both sides are entitled to operate nearly 16,760 seats/week. Delhi, Mumbai, Chennai, Kolkata, Hyderabad, Bangalore and 18 tourist destinations in India are available as points of call for the designated airlines of Singapore and Singapore is a point of call for the designated airlines of India.
- (b): No, Sir.
- (c) and (d): Does not arise.